

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – I**

ITEM No.201- IA(Plan)/14(AHM) 2024  
In  
C.P.(IB)/159(AHM)2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Mekaster Finlease Ltd  
V/s  
Tiaan Consumer Ltd

.....Applicant

.....Respondent

**Order delivered on 01/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Mohd Nazim Khan, PCS  
For the Respondent :

**ORDER**

**IA(Plan)/14(AHM) 2024**

Now the physical copy of the Interlocutory Application No. 14(AHM) 2024 has been placed before us by the Learned PCS.

After making brief submissions in the matter, Learned PCS seeks the liberty to withdraw this application, with the liberty to file a proper and better application with a corrected Form-H and all compliance.

In view of the above, **IA (Plan)/14(AHM) 2024** is dismissed as withdrawn, with liberty as above.

-sd-

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**